

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Chali-puzha, a tributary of Chaliyar is proposed to be harnessed for hydel power generation.

(b) The investigation are still in progress. The question of implementation of the scheme does not, therefore, arise at this stage.

Doctors in Central Health Service

1590. { Shri J. B. S. Bist:
Shri Bal Krishna Singh:
Shri Rajdeo Singh:
Shri Jedhe:
Shri Sumat Prasad:
Shri Pratap Singh:
Shri Bishwanath Roy:
Shrimati Savitri Nigam:
Shri Balkrishna Wasnik:
Dr. P. Mandal:

Will the Minister of Health be pleased to state:

(a) the number of Doctors in the scale of Rs. 325-800 and the number of Doctors (Specialists) in the scale of Rs. 1,300-1,600 in the Central Health Service;

(b) how many Doctors with M.B.B.S. qualifications in the Central Government Health Service have been promoted to higher grades departmentally since 1954 up-to-date; and

(c) the number of Doctors other than those working as Consultants and Administrators who are in the grade of Rs. 1,600-2,000?

The Minister of Health (Dr. Sushila Nayar): (a) 904 Doctors have been appointed to Category 'E' of the Central Health Service in the scale of pay of Rs. 325-800 at its initial constitution under Rule 7 of the Central Health Service Rules. In addition, 173 Doctors have been appointed to this category by direct recruitment. 54 Doctors have been appointed (including Specialists) to Category 'B' of the Central Health Service in the scale of pay of Rs. 1,300-1,600 at its initial constitution and 7 Doctors

have been appointed to this category by direct recruitment.

(b) Nil.

(c) 10.

12.00 hrs.

RE: CALLING ATTENTION NOTICE AND MOTIONS FOR ADJOURNMENT—(Query)

Mr. Speaker: Now, papers to be laid on the Table.

Shrimati Renu Chakravartty (Barrackpore): Before you take that up, on this question of the use of lethal gas in Viet Nam you told me that the procedure do not allow me to raise it here.

Mr. Speaker: I have not allowed it.

Shrimati Renu Chakravartty: You said that the rules and regulations do not permit it. I have looked into the rules and regulations and I find that the only impediment standing in the way is your permission. Otherwise, I am permitted to draw the attention of the Minister to any matter of urgent public importance, and the situation obtaining in Viet Nam is really very serious. It is all the more important to us because an Indian is the Chairman of the International Commission in Viet Nam.

Mr. Speaker: If I have not given my permission, how can it be raised?

Shrimati Renu Chakravartty: It can be raised because I feel that although the convention is that we should either come to your chamber and talk to you, or submit to your decision; there are moments in history when such important questions like the use of poison gas or lethal gas by a country which will affect the whole of mankind is taking place then an exception should be made in the convention. I hope you will permit me to raise this question and request the Prime Minister, who is

not at all paying any attention to my speech, to make a statement. It was raised even in the House of Commons of Britain, a great ally of America. We are a great nation and it is but proper that we should express ourselves on this question. It does not matter who uses it, we should express ourselves on this question.

Shri Kapur Singh (Ludhiana): Is it not a fact that the gas that was used was neither lethal nor poisonous?

Shri H. N. Mukerjee (Calcutta Central): On this occasion, Shrimati Renu Chakravartty has already approached you and, as she says, she has looked into the rules and she has discovered that except for your subjective satisfaction there was nothing in the rules which precluded this matter being brought up. Since this matter has already been brought up in the British House of Commons and since in our House we have a tradition which was created by the great work of Shri Jawaharlal Nehru that when a thing like a nuclear explosion takes place outside, this country's interest is as much as the interest of the area in which the explosion takes place, similarly, if there is a report about the employment of lethal gas in a country in South East Asia, in a country where there is an International Commission of which the Chairman is an Indian national, who takes his orders from Shri Lal Bahadur Shastri, then surely it is a matter which should be brought up in this House. I am not saying that here and now the Minister should come ready with an answer but we should get an answer to this question.

Shri D. C. Sharma (Gurdaspur): Sir, I have also given notice of calling attention but you thought it fit in your wisdom to disallow it and I accepted your decision. Now since these two hon. Members have raised this question, I also feel that whatever happens in South Viet Nam, or any other part of Asia, does concern us. As I said in my speech the other day, as there is an International

Commission there in which India is represented, the discussion of the situation in Viet Nam by this House is very relevant. So, I feel that some time should be given to us so that we can discuss the use of gas in South Viet Nam.

Shri Hem Barua (Gauhati): Since I have also given a calling attention notice, may I have your permission to refer to this? The reported use of non-lethal gas by USA in Viet Nam has shaken the conscience of the world. However much we might desire that China has to be contained, we cannot support the employment of this destructive weapon against mankind. So, we would request the Government to find out the veracity of this report and then make a statement about the reaction of the Government if it is really employed. If it is not employed, then the Government should categorically state to the House that it has not been employed.

Shri Nath Pai (Rajapur): May I ask you one thing, Sir? You in your judgment said that this cannot be raised. But you will surely appreciate how minds are exercised by this news. Though we might be friends of the West, friendship does not mean that we should keep mum and quiet with folded hands instead of expressing our views boldly, especially when responsible leaders of the world, like Mr. Michael Stewart, the Foreign Secretary of the United Kingdom, a great ally of United States, has cited the Declaration of Independence and made it very clear in the House of Commons that the public opinion in Britain feels deeply concerned and exercised by this news. So, I think it will perhaps be desirable for us to express our views clearly in the matter. It will not serve the cause of friendship, or our own interest, if we choose the path of silence. On an occasion like this we should not rush to condemn anybody but, at the same time, we should express our anxiety. I cannot at this stage expect Shri Lal Bahadur Shastri to get up and condemn anything but I would

[Shri Nath Pai]

certainly ask the Prime Minister of India to convey the deep anxiety which is felt by every section of the House.

Shri Kapur Singh: May I say all this discussion that is going on and the observations that are being made show that we are begging the central question that lethal gas has been used. I think it will be agreed from the information that is available and gone into that the gas used is by common consent non-lethal and non-poisonous. If that is agreed, then there is no occasion for a discussion... (Interruptions).

Shrimati Renu Chakravarty: We do not know whether it is so or not.

Shri Khadilkar (Khed): May I say a word please? As some hon. Members from the Opposition have said, the question of procedure is there. But there are occasions when some exceptions should be made and this is one of those occasions on which, as has been pointed out, the human conscience has been stirred. So, it is our duty to say something on this question and hear something from the Prime Minister about the views of the Government.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Sir, as hon. Members have stated, we will naturally collect the necessary information and make a statement in the House. I would not like to express any opinion just at present but we will certainly come out with a statement.

Shri Nath Pai: You should at least express your anxiety.

Shri Ranga (Chittoor): Anxiety about what?

Mr. Speaker: Now there is one thing that I would like to state. If these question are to be raised in this manner, then the conduct of business in the House would become difficult

for me. Even though I had said that I had not allowed the calling attention notice, even though I had sent it to the Prime Minister so that a statement could be made on it—I had forwarded that; I had sent it to him. . . .

Shri Ranga: You could have conveyed that information to us.

Mr. Speaker: So far as the question of calling attention notices is concerned, if some Members feel very intensely about it and if in spite of my decision he or she insists that it must be raised here, irrespective of my decision. . . .

Shri Hem Barua: He or she?

Mr. Speaker: If it is Shri Hem Barua, then it would be he; if it is Shrimati Renu Chakravarty, then it would be she.

The violation of this procedure is going on and yesterday also I made an appeal to the effect that the procedure should be followed. This morning also I had a talk with the hon. Member, Shrimati Renu Chakravarty. If, in spite of my request. . . .

Shri Vasudevan Nair (Ambalpuzha): We are so exercised over it.

Shrimati Renu Chakravarty: You did not tell me that you had sent it to the Prime Minister so that he could look into it. If you had told me about that, naturally I would have kept quiet.

श्री मधु लिमये (गिर) अध्यक्ष
महोदय, मैं

अध्यक्ष महोदय : आप ने चेड़ा है, अब
सुनिये क्या क्या होता है ।

श्री मधु लिमये : अध्यक्ष महोदय, मैं प्रदब के साथ कहना चाहता हूँ, करबद घाप से प्रार्थना करना चाहता हूँ कि इस का एक ही हल है कि जो कामरोको स्ताव हूँ, जैसे कि केरल के बारे में है, या ध्यानाकर्षण प्रस्ताव जो रेणु जी ने रक्खा, नेपाल के बारे में हम लोगों ने दिया नेपाल की भूमि पर गिरफ्तारी हुई पुलिस दल को रोका गया, तो इस का हल यह है कि घाप को दो ध्यानाकर्षण प्रस्ताव हर दिन मान लेने चाहिये। महत्वपूर्ण कामरोको के प्रस्तावों को भी मान लेना चाहिए जैसे कि केरल के ऊपर राष्ट्रपति के शासन की बात है फिर कोई झगड़ा और फसाद इस सदन में नहीं होगा और लोक सभा की कार्यवाही सुचारू रूप से चलेगी। इस तरह से सब लोगों को अपनी, अपनी बात रखने का मौका मिल जायेगा लेकिन अगर अपनी बात रखने का हम लोगों को मौका नहीं दिया जायेगा तब तो कठिनाई पैदा होगी ही।

अध्यक्ष महोदय : घाप ने कितने ध्यानाकर्षण प्रस्ताव कहे ? दो, चार ?

श्री मधु लिमये : मैं ने कहा है कि अध्यक्ष महोदय बजट सेशन के दौरान प्रति दिन दो ध्यानाकर्षण प्रस्ताव को रखने की स्वीकृति दे दिया करें।

अध्यक्ष महोदय : अब प्रस्ताव तो एक, दो नहीं बल्कि दर्जनों होते हैं तो उन में से किन दो को मैं मंजूरी के लिए चुनूँ ?

श्री मधु लिमये : जो भी दो मामले घाप महत्वपूर्ण समझें उन को घाप मंजूरी के लिए चुन लें। यह तो घाप के अधिकार की बात है।

अध्यक्ष महोदय : जब मैं 20-25 में से दो को चुन लूंगा तो जिनके रिजॉक्ट हो जायेंगे उन्हें नागवार गुजरेगा कि उन के संबन्ध न कर के दूसरे का मंजूरी कर लिया गया।

श्री मधु लिमये : अध्यक्ष महोदय,

अध्यक्ष महोदय : चार्टर, चार्टर।

Under the rules, there can only be one and not more than one calling-attention notice on one day. That is the first point. Secondly, I have to see whether there is really something so important that I must take it up on that day or not. Thirdly, just as I have said. I might have sent the notice to the hon. Minister and he might take some time to get the information; then too, on that day, probably there might be none put on the agenda and it might be put on the agenda for some other day. In order to just find an escape, I have something put it on the agenda at 4 o'clock even and allowed it to be raised even on the same day. That has been done here. Therefore, there ought not to be any complaint so far as that is concerned. If the intention of the Members be that there ought to be two or three or four calling-attention-notices every day, I cannot agree to it because one hour or two hours would have to be spent on this and no Government business would be able to proceed further and so, that cannot be done.

श्री मधु लिमये : अध्यक्ष महोदय, नेपाल की भूमि पर जो गिरफ्तारियां हुई, घाप ने उस से सम्बन्धित ध्यानाकर्षण प्रस्ताव को क्यों मंजूर नहीं किया, यह घाप बता दीजिए। हम सुनने के लिए तैयार हैं। यह महत्वपूर्ण मामला है। सभी लोग—विरोधी दल और कांग्रेस दल के भी लोग—इस बारे में जानना चाहते हैं। जरा बता दीजिए कि घाप उम को क्यों नहीं एलाऊ करते हैं।

श्री हुकम चन्द कछवाय (देवास) : हर एक दल का एक एक ध्यानाकर्षण प्रस्ताव हर रोज ले लीजिए।

अध्यक्ष महोदय : अगर यह हाउस यह फैसला कर दे कि हर एक दल का एक

[प्रध्यास महोदय]

कार्लिंग एटेंशन नोटिस वगैरह रोज़ ले लिया जाये, तो मुझे क्या एतराज़ है ?

श्री हुकम चन्द कछवाय : बारी बारी ले लिया जाये। उस से सब झगड़ा समाप्त हो जायेगा।

Shri H. N. Mukerjee: I am very sorry to have to say that you had been pleased to comment adversely on the conduct of some of us who had brought up this matter of a calling-attention-notice which you had disallowed. I was a signatory to that matter, and the only communication which I got was that it was disallowed; only one word 'Disallowed' was communicated to me. Shrimati Renu Chakravartty had seen you, and she has just told the House that you had not told her that the matter had been sent on to the Prime Minister and it might conceivably come up before the House. It was only after representatives of different groups in the House had expressed that the Prime Minister has been good enough to tell us that he is going to look into this matter and tell the House something about it.

In this case, therefore, we proceeded with the greatest possible respect, and you can see from the reaction among different sections of the House that this was a matter which agitated people's minds, and, therefore, I am rather sorry that on this occasion particularly you had singled us out for making some adverse comments in regard to our conduct in relation to you.

Mr. Speaker: It became necessary because Shrimati Renu Chakravartty had a talk with me, and I had told her that I had disallowed that; I had added at the same time that the discussion could take place, but that would be when the discussion was going on, and there were so many opportunities for it, and would also like this to be discussed but not in response to this calling-attention-notice. I had conveyed this also that I would

like this to be discussed, but let this be discussed some time later but not in this manner. That information probably was not conveyed to Shri H. N. Mukerjee.

Shrimati Renu Chakravartty: That was not conveyed to me. Often you have told us that we should not try to bring this House into disrepute. When all the Parliaments of the world are being seized of it, and the papers say that Mr. Wilson was forced after the Question Hour to make a statement on this in the House of Commons, would it not be against our interest if our Parliament is not permitted to take notice of it?

Shri Hem Barua: But for this interruption, possibly, the Prime Minister would not have come out with a categorical assurance that he would make a statement here.

Shri Vasudevan Nair: Government do not move in this matter.

Mr. Speaker: Papers to be Laid on the Table. Shri T. T. Krishnamachari.

श्री मधु लामये : नेपाल में जो गिर-फ़्तारी हुई, उस के बारे में नन्दा जी भी कुछ कहें।

12.16 hrs.

PAPER LAID ON THE TABLE

COMPANIES TRIBUNAL RULES

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of the Companies Tribunal Rules, 1965, published in Notification No. GSR. 280 dated the 22nd February, 1965, under sub-section (8) of section 642 of the Companies Act, 1956. [Placed in Library, see No. LT-4053/65].